

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) No.253/2019

In the matter of:

Sigmalon Equipment Pvt Ltd & Ors

Appellant

Vs

Vinod Kumar CA

Respondent

ShriRajshekhar Rao, Mr. B Pattnaik, Mr. A Venkataramani, Advocate for appellant.

Mr. Sunil Sharma, Advocate for Respondnt.

ORDER

31.01.2020- Learned counsel for the Respondent submits that he seeks time to file an application for placing on record the documents which are already before NCLT. Prayer accepted. He is directed to file the same during the course of the day after supplying copy to the other side.

2. Heard learned counsel on IA No.3841/2019 for correction in the order dated 22.10.2019. After due consideration the application is allowed. Para 2 of the order dated 22.10.2019 will be read as under:

“In compliance of the interim directions passed vide order dated 19.9.2019, learned counsel for Appellant has handed over demand drafts for Rs.50 lakhs on account of principal/remuneration and Rs.9 lakhs towards perquisites to the Respondent who accepted the same. It is stated that Rs.1 lakh has been deducted as TDS in respect whereof TDS certificate will be delivered to Respondent within 10 days. Copy of the receipt executed by Respondent in this regard is placed on record.”

3. Let the matter be fixed on **25.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam